

ITEM NO.802

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17081/2015

(Arising out of impugned final judgment and order dated 25/06/2015 in WA No. 422/2015 passed by the High Court of Bombay at Goa)

GOA CRICKET ASSOCIATION & ANR.

Petitioner(s)

VERSUS

PRATAP GAWAS & ORS.

Respondent(s)

Date : 26/06/2015 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[VACATION JUDGE]

For Petitioner(s) Mr. Gopal Jain, Sr. Adv.
Mr. Dinesh Pednekar, Adv.
Mr. J. Dias, Adv.
Mr. Debmalya Banerjee, Adv.
Mr. Jasmeet Singh, Adv.
Mr. A.S. Aman, Adv.
Mr. Manish Sharma, Adv.
for M/s. Karanjawala & Co.

For Respondent(s) Mr. Gaurab Banerji, Sr. Adv.
Mr. Yogesh V. Nadkarni, Adv.
Mr. Ninad Laud, Adv.
Mr. Sahil Tagotra, Adv.
Mr. Nuno Nurona, Adv.
Mr. Jayant Mohan, Adv.

UPON mentioning the Court made the following
O R D E R

Taken on board.

The interim order of the High Court dated 25.06.2015 has been questioned in this special leave petition.

Learned counsel for the parties agree that let the election be held and its result be not declared. Considering the urgency of the matter, it is expected of the High Court to decide the matter in the month of July, 2015 as observed in its order.

As agreed to by learned counsel for the parties, let the election be held but the result will not be announced till the petition is decided by the High Court.

However, the outgoing Managing Committee shall not take any financial or important decision. At the same time, day to day functioning shall not be affected by this order.

The special leave petition is disposed of accordingly.

(SANJAY KUMAR-I)
COURT MASTER

(RENU DIWAN)
COURT MASTER